

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 284 of 2014 & IA No. 452 of 2014

Dated : 09th January, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Biomass Energy Developers Association & Ors. Appellant(s)
Versus
Andhra Pradesh State Electricity Regulatory Commission & Ors. .. Respondent(s)**

Counsel for the Appellant (s) : Mr. G. Gopal Choudhary

Counsel for the Respondent (s) : Mr. K.L.D.S. Vinober for Resp. Nos. 4 &
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Mr. K.V. Mohan for APERC

ORDER

Same impugned order is under challenge in appeal Nos. 297 of 2014 and 284 of 2014.

Learned counsel for the appellant seeks some time to add some grounds to the appeal memorandum in the light of study report which has been furnished to him recently. He may do so within two weeks. After addition of grounds to the appeal memorandum, respondent's counsel is free to file separate reply / counter affidavit with regard to the added grounds.

Post the appeal for hearing on **09th February, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/jp